

the 1st December, 1981, agreed without any amendment to the Economic Offences (inapplicability of Limitation) Amendment Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 25th November, 1981."

(ii) "In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to return herewith the Oil Industry (Development) Amendment Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Pharmacy (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 1st December, 1981."

PHARMACY (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Pharmacy (Amendment), Bill, 1981, as passed by Rajya Sabha.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

RECENT VIOLENT INCIDENTS AND UNREST IN DELHI UNIVERSITY AND JAWAHARLAL NEHRU UNIVERSITY

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I call the attention of the Minister Education to the following matter of urgent public im-

portance and request that she may make a statement thereon:—

The recent violent incidents and unrest in the Delhi University and Jawaharlal Nehru University.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): On November 5, 1981, the Delhi University Students' Union informed the Vice-Chancellor that they will be holding a rally on November 10, 1981. They wanted the Vice-Chancellor to receive a Memorandum from them personally. On November 10, 1981, a group of about 500 students carrying banners, sticks etc. led by the Students' Union Office Bearers came to the office of Vice-Chancellor in a procession shouting slogans and demanding fulfilment of their demands. Of these about 100 stormed into the office of the Vice-Chancellor and started damaging office property and telephones etc. without any provocation. The remaining students who were outside the office also indulged in wanton destruction of property. About an hour later, when the situation was getting out of control, the law and order authorities who were outside the main gate, were asked to enter the Campus. With the entry of police in the Campus, the demonstrators started dispersing. They did not hand over any Memorandum to the Vice-Chancellor.

2. The Vice-Chancellor has appointed a retired Chief Justice of the Delhi High Court to conduct an enquiry into those incidents and submit a report to him.

3. On November 13, 1981, the Vice-Chancellor had to seek Police assistance to disperse a group of about 100 students of a college who came in a procession to his office and had turned violent.

MR. SPEAKER: Order, please. Will you please listen? No whispering, no talking in the House. If somebody